

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS U.K. Joshi
CC No. CBI-101/2019

14.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.
Sh. Sundeep Goel, Ld. Counsel for accused Satish Aggarwal,
Kamlesh Barai and Lalit Pujara.
Sh. Umesh Sinha for accused Pradeep Jha.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

At request, list on **16.12.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-14.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Dhanish Chand Agarwal Etc.
CC No. CR-109/2019

14.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Neha Goel, Ld. PP for CBI.
Sh. Samrat Nigam, Ld. Counsel for accused Dhanish Chand Agarwal, Sanjeev Jain and Sachin Jain.
Sh. Satyajit Kumar Ld. Counsel for accused J.L. Kataria and Rajiv Arora.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

At request, list on **16.12.2020**.

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ROUSE AVENUE COURT,
NEW DELHI-14.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Dalbir Singh Etc. (Belur CGHS)(9)
CC No. CBI-259/2019

14.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

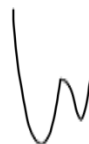
Present: Ld. PP for CBI.

Sh. Himanshu Sharma, Ld. Counsel for accused Gopal Bansal.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

At request, list on **16.12.2020**.

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ROUSE AVENUE COURT,
NEW DELHI-14.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Devender Singh
CC No. CBI-464/2019

14.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **16.09.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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ROUSE AVENUE COURT,
NEW DELHI-14.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Ashok Kumar
CC No. CBI-466/2019

14.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **16.09.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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NEW DELHI-14.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Atul Kumar
CC No. CBI-106/2019

14.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Priyanka Bhagat, Ld. PP for CBI.
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence be listed on **16.09.2020**.

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ROUSE AVENUE COURT,
NEW DELHI-14.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Abdul Karim Telgi etc(FIR 60402 Hauz Khas)
CC No. CBI-325/2019

14.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

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